

दिल्ली और बम्बई के बीच तेज चलने वाली गाड़ियाँ

\* 15. श्री नारायण कृष्ण होजचलकर : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अनेक वर्षों से केवल दो ही तेज चलने वाली रेलगाड़ियाँ 'यथा' पंजाब मेल और बम्बई-अमृतसर एक्सप्रेस बरास्ता आगरा-ग्वालियर, भोपाल और इटारसी दिल्ली और बम्बई के बीच चल रही हैं ;

(ख) क्या इस मार्ग पर एक और तेज रेलगाड़ी चलाने की लगातार मांग की जाती रही है ; और

(ग) यदि हाँ, तो क्या शीघ्र ही इस मार्ग पर जनता एक्सप्रेस या कोई अन्य रेल गाड़ी चलाई जाएगी ?

रेल मंत्री (प्र० मधु दण्डवते) :  
(क) जी हाँ ।

(ख) जी हाँ ।

(ग) लाइन और टर्मिनल सम्बन्धी क्षमता को ध्यान में रखते हुए इस मामले पर विचार किया जायेगा ।

Transfer, Demotion and Supersession of High Court and Supreme Court Judges

\*16. SHRI KANWAR LAL GUPTA : Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) how many High Court Judges were transferred or demoted during the emergency period;

(b) their names and reasons for transfer or demotion;

(c) whether some of the High Court and Supreme Court Judges were also superseded;

(d) if so, reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Twenty-one High Court Judges were transferred during the period of emergency imposed in June, 1975. The transfers were effected in accordance with the policy prevailing at that time. There is no provision in the Constitution for demotion of Judges. Presumably, the Member has in mind the case of two Judges, namely, Shri U. R. Lalit and Shri R. N. Aggarwal who were not re-appointed on the expiry of their two year term as Additional Judges of Bombay and Delhi High Court respectively. A statement showing the names of the Judges who were transferred is laid on the Table of the House.

(c) Only in the Supreme Court a Judge was made Chief Justice when another Judge senior to him was available, during the period of the emergency.

(d) According to the statement issued by the then Law Minister on 29th January, 1977, the appointment of Shri Justice M. H. Beg as Chief Justice of India was in keeping with the declared policy of the Government and was no reflection on Shri Justice H. R. Khanna. He is further reported to have said that Shri Justice Khanna would have had a short tenure of only about 5 months if appointed as C.J.I., whereas Shri Justice Beg would have a longer tenure of 13 months and that it was the then Government's view that appointment to the high office of the Chief Justice of India should not be for a short period.